

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 201 OF 2014 & IA NOS. 316, 392, 394 OF 2014 & IA NO. 287 OF 2015
& IA No. 1774 of 2018**

Dated: 7th January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matters of:

**Reliance Infrastructure Ltd.Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr.Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Hasan Murtaza
Mr. Kartik Anand

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Raunak Jain
Mr. Vishvendra Tomar for R-1

Mr. Abhishek Munot
Mr. Kunal Kaul for Tata Power

ORDER

**IA No. 1774 of 2018
(Applications for Substitution)**

Since, the Reliance Infrastructure Ltd. has taken over by Adani Electricity Mumbai Limited, an application for substitution of the parties is filed. Since, the other side has no objections, application for substitution is allowed. Amendments to be carried out within a week's time, i.e. on or before 15.01.2019.

List the matter for further hearing on **08.01.2019 at 2.30 p.m.**

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**